

Government of Jammu and Kashmir
Industries & Commerce Department
Civil Secretariat, Jammu/Srinagar

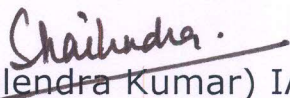
Notification,

Jammu, the 11TH April, 2018

SRO **164**.- In exercise of the powers conferred by section 15 read with section 23 C of the Mines and Minerals (Development and Regulation) Act, 1957, (Central Act 67 of 1957), and in supersession of Notification SRO 161 dated 6th April, 2018, the Government hereby direct that in rule 104-A of the Jammu & Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016, shall be substituted by the following rule, namely:-

"104-A. Transitory Provision- As a transitory measure Rule 104-A is extended upto 30th June, 2018 in favour of the successful bidders having approved mining plans, ancestrally occupied quarry belts/clusters and for emergent nature works/projects of Central and State Government to lift and transport minor minerals on royalty basis in order to ensure uninterrupted supply of minor minerals to the consumers".

By Order of the Government of Jammu and Kashmir.


(Shailendra Kumar) IAS
Principal Secretary to Government
Industries & commerce Department

NO:IND/Legal/27/2013

Dated: 11 -04-2018

Copy to the:-

1. Secretary, Ministry of Mines, Government of India, New Delhi.
2. All Administrative Secretaries, Government of J&K.
3. Divisional Commissioner, Jammu/Kashmir
4. All Deputy Commissioners.
5. Director, Geology and Mining Department, J&K Srinagar.

P.T.O

6. Managing Director, JKML/J&K Cements Limited.
7. General Manager, Government Printing Press, Jammu for publication in the official Gazette.
8. OSD to the Hon'ble Minister Industries & Commerce
9. Additional Secretary (Legal), I&C Department
10. Special Assistant to the Hon'ble Minister of State, I&C
11. Pvt. Secretary to Principal Secretary, I&C
12. Incharge Website, I&C